

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 85553 of 2019

(Arising out of Order-in-Appeal No.NGP/EXCUS/000/APPL/199/18-19 dated 25.10.2018 passed by Commissioner (Appeals) Customs, GST & C. Excise Nagpur)

M/s Bilt Graphic Paper Products Ltd.

Ballaarpur Paper Mills Ballarpur, Chandrapur
Maharashtra

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Nagpur**

P.O. Box 81, Telangkhedi Road,
Civil Lines,
Nagpur – 440001.

.....Respondent

Appearance:

None for the Appellant

Shri Dharmendra Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85457/2020

Date of Hearing : 28.02.2020
Date of Decision: 28.02.2020

Per: S.K. MOHANTY

When the matter was called for hearing, a letter dated 13.02.2020 was placed before the Bench. After going through the same, I find that the appellant has opted under the Sabka Vishwas

(Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)